(b) if so, what action has so far been taken in this connection;

(c) whether Government haVe any figures of handicapped persons who are in Government service; and

(d) if so, how many of such persons are in (i) gazetted and (iij non-gazetted posts?

THE MINISTER OF LABOUR IN THB MINISTRY OF LABOUR AND EM-PLOYMENT (SHRI JAISUKHLAL HATHI): (a) Yes. The Madras Government had suggested in 1961 legislation on an All-India basis for compulsory recruitment of the handicapped persons.

(b) It was considered premature to resort to any such legislation.

(c) and (d) The information is not available.

RESTRICTIONS ON INDIAN DIPLOMATS IN CHINA

*392. SHRI N. SRI RAMA REDDY: Will the PRIME MINISTER be pleased to state whether it is a fact that the Indian diplomats in China have been isolated for all purposes from the local population and guards have been posted at the gates of their offices?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): Yes, Sir; it is a fact that Indian diplomats in China are isolated from the local population. Guards are posted ostensibly to afford protection but they ensure that unauthorised persons do not enter our missions.

PAKISTAN'S REPORTED RECOGNITION OF AZAD KASHMIR GOVERNMENT

*393. SHRI N. SRI RAMA REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of Pakistan's threat of according recognition to the so-called Azad Kashmir Government; and

(b) if so, what are the implications of such recognition?

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THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Reports have come to the notice of the Government that the so-called Azad Government of Kashmir are seeking to secure recognition from the Government of Pakistan and other Governments. Officially the Government of Pakistan stand bound by the position as stated at the 29th meeting of the UN. Commission for India and Pakistan, *viz.*, that the Government of Pakistan had not granted legal recognition to the Azad Government.

(b) The Representative of India informed the Security Council on May 4. 1962, that Pakistan Government has no authority whatsoever to constitute any kind of polity in the area that is under her occupation. The creation of any kind of independent polity in the territory cf Jammu and Kashmir, he warned, would be a violation of international law and a disregard of the decisions of the Security Council.

"394. [Transferred to the 25th June, 1962.]

*395. [Transferred to the 25th June, 1962.]

+LOANS TAKEN BY CENTRAL GOVERNMENT UNDERTAKINGS

*310. SHRI SURESH J. DESAI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the amount of loans taken by each of the Central Government Undertakings till 31st March, 1962; and

(b) the sources from which these loans have been taken and at what rate?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE ANR INDUSTRY (SHRI N. KANUNGO): (a) and (b) A statement is laid on the Table of the House.

STATEMENT Attention of the honourable Member is invited to the latest brochure

tTransferred from the 25th June, 1962.